

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
SHAHDARA DISTRICT, KARKARDOOMA COURTS, DELHI.

ORDER

In order to reduce the heavy pendency of the courts of Additional District Judges of Shahdara District the cases mentioned below in the Column no. 3 pending in the courts of Additional District Judges, Shahdara District, Karkardooma Courts, Delhi, as mentioned in column no. 2 are hereby withdrawn and assigned/transferred to the court of Principal District & Sessions Judge, Shahdara District, KKD, Delhi, for disposal in accordance with law, with immediate effect.

1	2	3	4
Sl. No.	Name of the Transferor Court	Description of cases as per list attached.	Name of the Transferee Court
1	Sh. Ramesh Kumar-II, ADJ-01	Highlighted cases mentioned in the cause lists as <u>Annexure "A"</u>	Sh. Yashwant Kumar, Principal District & Sessions Judge
2	Ms. Ravinder Bedi, ADJ-02	Highlighted cases mentioned in the cause lists as <u>Annexure "B"</u>	

Notes:

1. The Transferor Court will send the files/records/proceedings to the Transferee Court in all respects with instructions to the Parties or other concerned/witnesses/applicants to appear before the Transferee Court on the date fixed at 2.00 p.m. and Transferor Court would display the cases with name of Transferee Court on the Notice Board of the Court.
2. The Ahlmad/Asstt. Ahlmad of the Transferor Court will handover the files/records/proceedings to the Ahlmad/Asstt. Ahlmad of the Transferee Court, so that all kind of applications (whether C.A., Inspection etc.) may be dealt by Transferee Court.
3. If any connected or cross case related to any transferred case is not found covered within this order, the concerned Court may furnish report to the effect for further appropriate orders.

(YASHWANT KUMAR)

Principal District & Sessions Judge
Shahdara District, KKD, Delhi.

No. 3671-84 Judl./Shd./KKD/2022.Delhi.

Dated : 19/5/22

Copy forwarded for information and necessary action to :-

1. The Hon'ble Registrar General, High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
3. The Judicial Officers concerned.
4. The Officer-in-Charge, Computer Branch, Karkardooma Courts, Delhi.
5. The A.O (Judl.)/Branch Incharge, Computer Branch, Karkardooma Courts, to make necessary updation/entries of the transfer cases from the Transferor Court to Transferee Court.
6. The A.O. (Judl), Filing Section/General Branch, Shahdara District, Karkardooma Courts, Delhi.
7. The A.O. (Judl), Copying Agency/Record Rooms, Karkardooma Courts, Delhi.
8. The PRO/APRO, Karkardooma Courts, Delhi.
9. The Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi, to display on the Notice Board, so that all Lawyers/Litigants may have informed.
10. The Secretary, DLSA, Shahdara District, Karkardooma Courts, Delhi.
11. The Website committee, Karkardooma Courts and Tis Hazari Courts, Delhi.
12. The Incharge, Care Taking Branch, Shahdara District, Karkardooma Courts, Delhi.
13. The R & I section, Shahdara District, for uploading on LAYERS.
14. P.S to the undersigned.

Principal District & Sessions Judge
Shahdara District, KKD, Delhi.